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National Human Rights Commission Manav Adhikar Bhawan Block-C, GPO Complex, INA,, DELHI -110023

Rajiv Gandhi National University of Law, Punjab PATIALA, PUNJAB **Dated:** 03/07/2020

Dear

The Commission has recieved your complaint and it has assigned diary number as **9447/IN/2020** with the following details:-

Comp	lainant	Details
COMP	141114111	Details

Name:				
Mobile:		Email:	sb.rgnul@gmail.com	
Address:	Rajiv Gandhi National University of Law, Punjab			
District:	PATIALA	State:	PUNJAB	

File Uploaded successfully (Representation regarding Unjust & Disproportionate fee at RGNUL.pdf)

Victim Details

Complainant and victim are the same person.

Incident Details

Incident Place:	Patiala	Incident Date:	28/06/2020		
Incident Category:	EDUCATIONAL INSTITUTIONS/ TECHNICAL INSTITUTIONS (GOVT./PVT.)				
Incident District:	ALL OVER INDIA	Incident State:	ALL OVER INDIA		
Is it filed before any Court / State HRC	No				
Incident Details:	We, the students of RGNUL, write to you to draw your kind attention to the unjust and disproportionate fees being charged by the university administration as well as our request for granting us some relief in the same. Despite the COVID-19 pandemic and the representations made by the concerned students, the RGNUL administration went ahead and notified the requisition of full fees for the upcoming semester (INR 1,13,500/-) on 27th June, payable latest by 10th July, post which date the late fee will be charged as notified starting from INR5,000/- and increasing in progression thereafter. This demand seems to outrightly cruel, unjust, disproportionate. The Main Application containing our detailed request is attached along with the signatures of 639 students (out of 720 students) for your kind perusal. There has been enormous economic stress caused by the COVID-19 pandemic and extended lockdowns on our families. Further, due to the premature closure of campus and the subsequent declaration of Summer Vacations, a major portion of fees already paid for the semester remains unutilized. Thereafter, the requisition of such a hefty amount at such a short notice period has made us economically vulnerable adding to our woes. For the reasons as aforesaid, and detailed in the main application, we are not willing to pay any fees apart from tuition fees. We request you to understand our plight and intervene to grant us appropriate relief(s) as detailed in the Main Application attached herewith. We pray that you take an appropriate decision 'urgently' in the best interest of all the students, guided by reason and compassion.				